OA.

of 1996

Shri I.D. Kujur

1/12.7.96

Shri M.L.Paswan, Registrar I/c

No defect. Petition is in order. Let the case be put up before the Hon ble Bench for admission on 5.8.96.

(M.L. Paswan) Registrar I/c

SKS

8.96

Counsel for the applicant ... Mr. K. Alam Counsel for the respondents .. None

Heard Shri Alam, learned counsel for the applicant. Issue notice to the contemner No.1, Shri Satya Pal, who has passed an order annexed in Annexure-1 dated 25/26.3.96, returnable within four weeks. List on 9.9.96 for hearing on contempt matter.

> (N.K.Verma) Member (A).

SKS

3/9.9.96

Counsel for the applicant .. Mr. K. Alam Counsel for the respondents .. Mr. Gautam Bose.

Learned counsel for the respondents prays for four weeks time to file reply. Time allowed.

List on 11.10.96. K.D.Saha)

Member (A)

(V.N.Mehrotra) Vice-Chairman

4/11.10.1996

Counsel for the respondents : Mr.G. Bose.

On behalf of the applicant, a short.

adjournment is prayed for and the show-cause
has been served on the learned counsel for
the applicant. a day before yesterday. List this
case on 19.11.1996.

(D.Purkàyastha) Memb∈r (ð) (K.D.saha) Member (A)

5/19.11.96

MPS.

Shri G. Bose, learned counsel for the respondents.

List on 06.01.1997 before DB for hearing on

CC PA.

(V.N¾Mehrotra) Vice-Chairman

06/06.01.97

DB is not available today due to illness of Hon'ble Mr. K.D.Saha, Member (A).

List on 12.02.1997 for hearing on CCPA

(V.N.Mehrotra) Vice-Chairman

17/12.02.97

SKJ

List on 23.04.1997 for hearing on dontempt.

(v.N.Mahrotra)
vice-Chairman

18

CCP A-50/96

List ton 10.7.97 for hearing on CCPA.

(V.N. Mehrotra) Vice-Chairman

19/10.7.1997

List on 28.8.1997 for hearing on CCPA.

MPS.

(v.N.Mehrotra) Vice-Chairman

20/29.08.97

List on 03.11.1997 for hearing on contempt.

in.Mehrotra) Vice-Chaarman

SKJ

D.B. is not available so far. The case is adjourned sine die. It willbe taken up when

the D.B. is available.

/CBS/

(V.N. Mehrotra)

Vice-chairman

22/23.8.2002

Be listed for hearing on 20.9.2002.

(L.R.K. Prasade)/M(A)

(B.N.Singh Neelam)/VC

sks ి

22/20,9,2002

MES

For want of time, be listed for hearing

on 1.10.2002.

(Shyama Dogra)/M(V)

mohor 10

(Sarweshwar Jha)/M(A)

23 1.10.0²

CM

None for the applicant. shri G.Bose is present for the respondents. This CCPA has been filed for alleged non-compliance of the order of this Tribunal passed in 0.A.529/93 on 10.11.1995. Show cause has has been filed. During the course of argument, the learned counsel for the respondent's stated that the order of this Tribunal passed in 0.A.529/93 referred to above, has already been domplied with by the respondent concerned and necessary order issued vide Annexure-R-1. In view of the fact that there has been compliance of the order passed by this Tribunal, this CCPA is dropped and notices are discharged. The CCPA stands disposed of accordingly.

(Shyama Dogra)

M(J)

L.R.K.Prasad)

M(A)